Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu *****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 1691-JK (LD) of 2024 DATED:- 13- 02 - 2024

Sanction is hereby accorded to the appointment of Mr. Masood Ahmad Wani, Deputy Secretary to the Government, School Education Department as Office In Charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government Dated: 13.02.2024

No:-LAW-OIC/13/2024

- Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Principal Secretary to Government, School Education Department.
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.1691-JK(LD) of 2024 dated 13.02.2024

S.No	Title of the case
1 .	OA No. 533/2023 titled Mohammad Omer & Ors V/s UT of J&K and others.
2	O.A No.528/2021 titled Ghulam Mohammad Mir & another Vs Union Territory of Jammu & Kashmir & others.

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